Statement of Immovable Property Return for the year 2012 (as on 可谓是否引 1111 2014)

Mame of Officer (in full): CA. JAGANAPH REPOSTORISION: 18th. Bizerto Date of Birth: 11.08.1975
Ministry/Department/Office: MCA % RD North Court Por 5450/ Present pay: Survis Time State

MOZH (VILL) YEERAMANTIA KADAMANTIA KADAMANTIA	Taluk and proper Village in which housing property situated building
THE CAND OF 3 PERES	Name a details property housing, lands other buildings
SINCE IT IS PRESENT INHERITED IN HARKET 2013 RS-7,55,00	Cost construction/ asquirement including lar in case of hou and year who purchased.
PRESENT HARKET VALVE RS.7,55,000	of "Present Value
PRESENT SMT. L. HARKET YASMATHA VALVE RS.7,55,000/- (WIFE)	state in own How whether name held and lease", his/her inheritar refationship to otherwis the Government servant.
TWHERITED FROM HER FATHER BY HAY OF GIFT ANCESTED L PROPERTY ACQUIRED TW 2013	ith ith
~ (D)	acquired- Annual y purchase, Income from mortgage, the property. e gift or with data- ion and details of rom whom
MARKET VALUE RITHETIME OF A COUSTION RE. T. SS, 500 - INVISTAY DATED PINNISTAY DATED PINNISTAY DATED	Remarks

Date: 28.01.2014

The columns should be filled up neatly in capital letters.

¹⁾ In case where it is not possible to assess the value accurately the approximately value in relation to present conditions may be

[&]quot;Includes short term lease also.

The wording 'no change' or 'no addition' or 'as in the previous year' should be avoided and full details provided. The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group A and Group B) properly owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any on the first appointment to the service and thereafter at the interval of every twelve months, giving particulars of all immovable members of his family or in the name of any other person dependent on Government servant. services under rule 15(3) of the Central Civil Services (Conduct) Rules, 1955, [now rule 18(1) of the CCS (Conduct) Rules, 1964]